

India dated the 1st January, 1984 together with an explanatory memorandum regarding exemption to Raw Naptha falling under Central Excise Tariff Item No. 6 intended for use in the manufacture of ammonia, from the duty of excise leviable thereon as is in excess of Rupees one hundred per kilolitre at 158.

- (xi) G.S.R. 3 (E) published in Gazette of India dated the 1st January, 1984 together with an explanatory memorandum making certain amendment to Notification No. 81/83-CE dated the 1st March, 1983 so as to deny the concession contained in Notification No. 2/84-CE dated the 1st January, 1984 to the goods which are produced or manufactured in a Free Trade Zone and brought to any other place in India.

- (xii) G.S.R. 50 (E) published in Gazette of India dated the 2nd February, 1984 together with an explanatory memorandum extending the validity of Notification No. 177/83-CE dated the 1st July, 1983 upto the 28th February, 1985.

[Placed in Library. See No. LT-7650/84].

Goa, Daman and Diu Children (Second Amendment) Rules, 1982, Annual Accounts of Kendriya Vidyalaya Sangathan, New Delhi for 1982 together with Audit Report thereon and Statement for delay in laying the Annual Accounts of the Sangathan.

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P.K. THUNGON) : I beg to lay on the Table—

- (1) A copy of the Goa, Daman and Diu

Children (Second Amendment) Rules, 1982 (Hindi and English versions) published in Goa, Daman and Diu Gazette dated the 2nd September, 1982 under sub-section (3) of section 59 of the Children Act, 1960.

[Placed in Library. See No. LT-7651/84].

- (2) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1982-83 together with Audit Report thereon.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-7652/84].

12.55 hrs.

RESIGNATION BY MEMBERS

MR. SPEAKER : I have to inform the House that a letter dated 26 December, 1983 was received in Lok Sabha Secretariat on 28 December, 1983 from Shri Chandra Shekhar Singh, an elected Member from Banka constituency of Bihar resigning his seat in Lok Sabha. I accepted his resignation with effect from 29 December, 1983.

I have to inform the House that I received a letter from Shri Shivkumar Singh, an elected Member of Lok Sabha from Khandwa constituency of Madhya Pradesh resigning his seat in Lok Sabha. I have accepted his resignation with effect from today, the 23rd February, 1984.

12.57 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, February 24, 1984/Phalguna 5, 1905 (Saka).